

Sessions Judges 1835  
ACT NO. VII. OF 1835  
(Rep., by Act 8 of 1868)

[8th June, 1835.]

*Passed by the Hon'ble the Governor General of India in Council on the 8th June 1835.*

**BE** it enacted, that it shall be competent to the Governors of the Presidencies of Fort William in Bengal and of Agra respectively, by an order under the signature of the Secretary to Government in the Judicial Department, to transfer any part, or the whole of the Duties connected with Criminal Justice, from any Commissioner of Circuit to any Session Judge, and to define the powers, which shall be exercised by each respectively.